

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-245(PB)/2017

IN THE MATTER OF:

India Bulls Housing Finance Ltd.

.....Petitioner

v.

Deltronix India Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 16.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

**For the Petitioner(s) : Shri Sumesh Dhawan, Ms. Vatsala Kak,
Advocates**

**For the Respondent(s) : Shri Bisvajit Das, Sh. Pawan Dubey,
Shri Tarun Khanna, Advocates**

ORDER

Learned Counsel for the respondent states that reply to the petition has been filed in the registry today and a copy thereof has been furnished to the Counsel for the petitioner in the Court. Rejoinder, if any, be filed within three days with a copy in advance to the learned Counsel opposite.

List the matter on 23rd August, 2017.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(R. VARADHARAJAN)
(MEMBER JUDICIAL)